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(10) Shrimati T Lakshmikanthamma

Re At aver to a

- (11) Shri Priya 1 Lanjan Das Munsi
- (12) Shri Krishi ;i Chandra Pant
- (13) Shri Anant: ao Patil
- (14) Shri Banamali Patnaik
- (15) Shri S. Rad hakrishnan
- (16) Shri Gargisiankar Ramkrishna
- (17) Shri P. Ankineedu Prasada Rao
- (18) Shri M. Sa yanarayan Rao
- (19) Shri Vayabir Ravi
- (20) Shri Ebrah; n Sulaiman Sait
- (21) Shri Erasm) de Sequeira
- (22) Shri Shami hu Nath
- (23) Shri Naval Kishore Sharma
- (24) Shri Shiva iandika
- (25) Shri Kedar Nath Singh
- (26) Shri Mukh iar Singh
- (27) Shri Tomb Singh
- (28) Shri Tayys 1) Hussain
- (29) Shri H. D. Pulsidas
- (30) Shri G. Vi wanathan

The above mot on was adopted by Lok Sabha at its sittii; held on Friday, the 2nd April, 1971.

PROCLAMATION ISSUED BY THE PRESIDENT UNDER ARTICLE 356 IN RESPECT OF THE STATE OF ORISSA

THE MINISTER OF STATE IN THE MINISTRY OF I OME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIV AS MIRDHA): Sir, I beg to lay on the Table under clause (3) of article 356 of the Constitu: ion, a copy (in English and Hindi) of the Prochunation (G. S. R. No. 495) issued by the Pi-sident on April 3, 1971, revoking the Procl;< ination issued on March 23, 1971, under the sail article, in relation to the State of Orissa.

RE ANSWER TO A SUPPLEMENTARY TO STARRED QUESTION NO. 32 ANSWERED **DU'UNG QUESTION HOUR**

CLEARANCE OF APPLICATIONS FOR INDUSTRIAL LICENCES OF BIG BUSINESS HOUSES

MINIS ER OF **INDUSTRIAL** DEVELOPMENT (SHRI MOINUL HAOJJE

CHOUDHURY): Sir, I apologise for having made a mistake while replying to supplementaries on Q. No. 32. It was because I could not follow the language of Mr. Rajnarain. He asked whether after the dissolution of the Lok Sabha and before the elections any new licences were issued. I thought he was referring to letters of intent and I answered as no, but if it refers to licences then in four cases new licences were issued.

ंश्री राजनारायण (उत्तर प्रदेश) : किन किन को ?

MOINUL HAQUE CHOU-DHURY: I am giving the names...

श्री राजनारायण : इस पर सप्लीमेंटी सवाल हो सकते हैं ?

श्री उपसभापति : नहीं जी, यह तो करेक्शन है।

SHRI MOINUL HAQUE CHOU-DHURY: The names are: (1) Tata-Merlin and Gevin Ltd., Bombay, (2) Delhi cloth and General Mills Ltd., (3) J. K. Industry (Private) Ltd. and (4) Chemicals and Fibres of India Ltd., Calcutta.

MR. DEPUTY CHAIRMAN: Mr. Yadav.

श्री राजनारायण : श्रीमन, आन ए प्वाइंट आफ आईर । हमारा प्वाइन्ट आफ आर्डर यह है कि अगर यही रिप्लाई, जो मंत्री जी ने अभी उत्तर के करेक्शन के रूप में बताया. उस समय किये होते तो उस पर पुरक प्रइन पूछे जा सकते थे। अब आप पूरक प्रश्न अलाऊ नहीं कर रहे हैं। इसलिए मैं आपसे निवेदन करूंगा कि इस पूरे प्रश्न पर अब आप आध घंटे की बहस की अनुमति दें।

श्री उपसमापति : आप नोटिस दीजिये, फिर देखा जायगा।

DR. K. MATHEW KURIAN (Kerala): Vital information is being smuggled into it.